

- (b) If so, whether such a permission has been accorded?"

SHRI SOMNATH CHATTERJEE: His question is now out of the reply given by the Minister.

*(Interruptions)*

*[Translation]*

MR. SPEAKER: The question is not in order.

*(Interruptions)*

*[English]*

PROF. MADHU DANDAVATE: This question is perfectly in order. He asked that if you grant permission in that way, there might be fire hazards. Therefore, we can say that.....

*(Interruptions)*

MR. SPEAKER: It is a long term question.

*[Translation]*

SHRIMATI MOHSINA KIDWAI: We grant permission in respect of buildings with more than 4 storeys. Upto 4 storeys permission is not necessary. If the building is more than 4 storeys and has a height of more than 45 feet, then it is essential to get permission from the Delhi Administration. You have asked a question in this connection and we have replied that 3 proposals are under our consideration at present. This matter relates to Delhi and the Delhi Administration looks after it.

MR. SPEAKER: He has asked about the time which is taken in clearing such proposals.

SHRIMATI MOHSINA KIDWAI: I cannot say as to how much time is taken because each case is unique in nature. In some of the cases permission has already been granted. If he asks about some specific project, I can

tell him how much time will be taken.

*[Translation]*

### Support Price of Kharif Crops

\*113. DR. CHINTA MOHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether many State Governments have protested against the support price recently announced by Union Government for Kharif Crops;

(b) if so, what are their objections; and

(c) the reaction of Union Government thereto?

*[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) and (c). Do not arise.

DR. CHINTA MOHAN: Hon. Minister has given a very evasive reply. The Governments of Haryana and Punjab have separately written to the Centre saying that the minimum support price for rice should be fixed at Rs. 165 per quintal and also Rs. 180 per quintal respectively.

SHRI YOGENDRA MAKWANA: Till C.A.C.P. Report is out, how is this figure being quoted? The Report is not out. We have not published that report still. I do not know how the Member has got this figure with him.

DR. CHINTA MOHAN: I have got newspaper clipping with me. I would like to know the support price fixed by the Agriculture Prices Commission for tobacco, groundnut and rice.

SHRI YOGENDRA MAKWANA: We have already announced support prices for

black-soil, F-2 quality, Rs. 11.25 per Kg. and for Light-soil, L-2 quality, Rs. 12.0 per Kg. These prices are for tobacco. For cotton, that is for F.414/H-777, the price announced is Rs. 440.0 per quintal and for the H.4 quality, the price announced is Rs. 550.00 per quintal.

[*Transiation*]

SHRI C. JANGA REDDY: The price of paddy and rice should be uniform in the country. The Government should consider this suggestion. I want to know as to why prices in Punjab, Haryana, Uttar Pradesh and Andhra Pradesh differ? In the case of the states of Andhra Pradesh, Punjab and Haryana, the difference in the price of paddy and rice is in the range of Rs. 20 to Rs. 30. It is not helping the farmers. What are the reasons for such a difference?

MR. SPEAKER: You please give the reply.

[*English*]

SHRI YOGENDRA MAKWANA: I have stated that a uniform price is followed all over the country.

[*Translation*]

SHRI C. JANGA REDDY: Why do the procurement prices vary from state to state? What are the reasons for it?

[*English*]

SHRI YOGENDRA MAKWANA: We do not declare State-wise prices. The prices are declared for the whole of the country.

SHRI V. SOBHANADREESWARA RAO: Sir, the procurement price of F.C.I. is the same for Andhra Pradesh, Punjab, Haryana and so on. There is no difference in price paid by the F.C.I. It is not a fact that in the matter of procurement of grains in Punjab and Haryana, the FCI is allowing some margin to be paid for certain people who supply these foodgrains to the FCI either

through State agencies or otherwise? It is a fact that Rs. 21.00 crores were paid in the form of commission to the middlemen for the purchase of these foodgrains in Punjab and Haryana. Will the Government allow the other States supplying foodgrains to the Central pool the same facility which is being extended to Punjab and Haryana, particularly the States like Andhra Pradesh, Tamil Nadu, etc. which are supplying foodgrains to the FCI? In that way, you are technically correct that the support price is the same all over the country. But if you add these incidentals, the price would vary. I want a categorical answer to this from the hon. Minister.

SHRI YOGENDRA MAKWANA: The FCI is not under control. The Ministry of Food and Civil Supplies knows about that commission they are giving. I can say about the prices declared by the Government. We fix the price and we declare it and at that price the FCI has to purchase the foodgrains.

#### Waste of Fruits for Want of Proper Packing

\*114. SHRI M. RAGHUMA REDDY + :  
SHRI DHARAM PAL SINGH  
MALIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether a large quantity of fruit goes waste in Himachal Pradesh for want of proper packing;

(b) whether Government of Himachal Pradesh has approached the Bhabha Atomic Centre for the use of radiation technology for the packing of fruits to save the forest wealth in that State;

(c) whether Union Government propose to assist Government of Himachal Pradesh in this regard; and

(d) if so, the details thereof?